

**THE GUJARAT SALARIES AND ALLOWANCES OF MEMBERS,
SPEAKER AND DEPUTY SPEAKER OF THE GUJARAT
LEGISLATIVE ASSEMBLY, MINISTERS AND LEADER OF THE
OPPOSITION LAWS (AMENDMENT) BILL, 2020.**

GUJARAT BILL NO. 14 OF 2020.

A BILL

*further to amend the laws relating to salaries and allowances of Members,
Speaker and Deputy Speaker of the Gujarat Legislative Assembly and of
Ministers and Leader of the Opposition.*

It is hereby enacted in the Seventy-first Year of the Republic of
India as follows: -

1. (1) This Act may be called the Gujarat Salaries and Allowances of
Members, Speaker and Deputy Speaker of the Gujarat Legislative
Assembly, Ministers and Leader of the Opposition Laws (Amendment)
Act, 2020.

**Short title and
commencement.**

(2) It shall be deemed to have come into force on the 8th April, 2020.

**Amendment
of section 3
of Guj. II of
1960.**

2. In the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, in section 3, after sub-section (1), the following sub-section shall be inserted, namely:-

**Guj. II of
1960.**

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to each Member 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020.”.

**Amendment
of sections 3
and 10 of Guj.
III of 1960.**

3. In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960,-

**Guj. III of
1960.**

(i) in section 3, after sub-section (1), the following sub-section shall be inserted, namely:-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Speaker 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020 .”.

(ii) in section 10, after sub-section (1), the following sub-section shall be inserted, namely :-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Deputy Speaker 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020 .”.

**Amendment
of sections 3
and 6 of Guj.
VI of 1960.**

4. In the Gujarat Ministers' Salaries and Allowances Act, 1960,-

**Guj. VI
of 1960.**

(i) in section 3, after sub-section (1), the following sub-section shall be inserted, namely:-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Minister 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020 .”.

(ii) in section 6, after sub-section (1), the following sub-section shall be inserted, namely :-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Deputy Minister 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020 .”.

**Guj. 16
of 1979.**

5. In the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, in section 3, after sub-section (1), the following sub-section shall be inserted, namely :-

**Amendment
of section 3
of Guj. 16 of
1979.**

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Leader of the Opposition 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020.”.

**Guj. Ord. 1
of 2020.**

6. (1) The Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Ordinance, 2020 is hereby repealed.

**Repeal
and
Savings.**

Guj. II of 1960.

(2) Notwithstanding such repeal, anything done or any action taken under the Gujarat Legislative Assembly Members’ Salaries and Allowances Act, 1960, the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, the Gujarat Ministers’ Salaries and Allowances Act, 1960, or as the case may, the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Acts as amended by this Act.

Guj. III of 1960.

Guj. VI of 1960.

Guj. 16 of 1979.

STATEMENT OF OBJECTS AND REASONS

Members of the Legislative Assembly, Speaker and Deputy Speaker, Ministers of the State and the Leader of the Opposition draw their salaries and allowances in accordance with the provisions contained in the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960; Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960; Gujarat Ministers' Salaries and Allowances Act, 1960 and the Gujarat Legislative Assembly (Leader of the Opposition) Salaries and Allowances Act, 1979 respectively.

The world as a whole is battling an outbreak of a Coronavirus called COVID-19, which has claimed thousands of lives and infected lacs of human beings around the world and India is no exception. The State of Gujarat is also reeling from the COVID-19 crisis and one cannot say with any certainty as to how long it will last. The State Government is making all out efforts and has also employed all its resources to combat the Coronavirus.

Many MLAs and Dignitaries have offered to help financially to the State Government in their individual capacity, but to have a uniform policy in this regard, the State Government has decided to reduce the basic salary of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition to the extent of 30 per cent for a period of twelve months commencing from 1st April, 2020 and to utilize the saved money to fight against the challenge posed by Coronavirus outbreak.

As the Legislative Assembly of the State of Gujarat was not in session, at that time, the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Ordinance, 2020 was promulgated to amend the said Acts to achieve the aforesaid objects. This Bill seeks to replace the said Ordinance by an Act of the State Legislature.

Dated the 11th September, 2020.

PRADEEPSINH JADEJA.

ANNEXURE**EXTRACT FROM THE GUJARAT LEGISLATIVE ASSEMBLY
MEMBERS' SALARIES AND ALLOWANCES ACT, 1960.****(Guj. II of 1960)**

- | | |
|---|---|
| 3. (1) There shall be paid to each Member during the whole of his term of office, a basic salary per month at the rate of minimum basic pay payable to the Deputy Secretary of the State Government in Sachivalaya. | Salaries to be paid to Members and dearness allowance. |
| (2) | XXX XXX XXX |

**EXTRACT FROM THE GUJARAT LEGISLATIVE ASSEMBLY
(SPEAKER AND DEPUTY SPEAKER) SALARIES AND
ALLOWANCES ACT, 1960.****(Guj. III of 1960)**

- | | |
|---|---|
| 3. (1) There shall be paid to the Speaker 25% more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960. | Salary and dearness allowance of Speaker. |
| (2) | XXX XXX XXX |
| 10. (1) There shall be paid to the Deputy Speaker 25% more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960. | Salary and dearness allowance of Deputy Speaker. |
| (2) | XXX XXX XXX |

EXTRACT FROM THE GUJARAT MINISTERS' SALARIES AND ALLOWANCES ACT, 1960.

(Guj. VI of 1960)

**Salaries and
dearness
allowance of
Ministers and
Ministers of
State.**

3. (1) There shall be paid to the Minister 25% more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960.

(2) XXX XXX XXX

**Salaries and
dearness
allowance of
Deputy
Ministers.**

6. (1) There shall be paid to the Deputy Minister 25% more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960.

(2) XXX XXX XXX

**EXTRACT FROM THE GUJARAT LEGISLATIVE ASSEMBLY
(LEADER OF THE OPPOSITION) SALARY AND ALLOWANCES
ACT, 1979.**

(Guj. 16 of 1979)

**Salary and
dearness
allowance of
Leader of
Opposition.**

3. (1) There shall be paid to the Leader of the Opposition 25% more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960.

(2) XXX XXX XXX

GUJARAT LEGISLATURE SECRETARIAT

GUJARAT BILL NO. 14 OF 2020.

A BILL

further to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly and of Ministers and Leader of the Opposition.

**[SHRI PRADEEPSINH JADEJA,
MINISTER OF STATE FOR
PARLIAMENTARY AFFAIRS]**

**(As published in the Gujarat Government
Gazette 11th September, 2020)**

D.M.PATEL,
Secretary,
Gujarat Legislative Assembly.